

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

O.A. NO. 473/2010
This the 6th day of July, 2011

HON'BLE JUSTICE SRHI ALOK KUMAR SINGH, MEMBR (J)
HON'BLE SHRI S. P. SINGH, MEMBER (A)

Ram Prasad Verma,
aged about 58 years,
S/o Late Bahadur Verma,
R/05/549, Vikasnagar,
Lucknow.

Applicant

By Advocate Sri A. Moin.

Versus

1. Union of India through, The Secretary,
Ministry of Mines,
Govt. of India, Shastri Bhawan,
New Delhi-110001.
2. The Secretary, Ministry of Personal,
Pensions and Public Grievances,
Department of Personnel and Training Govt. of India,
North Block
New Delhi-110001
3. The Secretary,
Ministry of Finance,
Deptt. Of Economic Affairs,
Govt. of India,
North Block,
New Delhi-110001
4. The Director General,
Geological Survey of India,
27, J.L. Nehru Road,
Kolkata-700016.

Respondents.

By Advocate Shri S. P. Singh.

Order (Dictated in Open Court)

By Hon'ble Justice Shri Alok Kumar Singh, M(J)

Heard.

2. This O.A. has been filed seeking direction to the respondents in respect of various matters pertaining to grant of Non-functional Junior Administrative Grade Scale, non-functional up-gradation of Junior Administrative Grade, to revise/reframe the recruitment rules of Engineering Cadre of GSI, non-functional up-gradation to Selection Grade, to treat appointment on promotion to the post of Director (ME) of the applicant, to initiate DPC proposal to grant non-functional up-gradation of SAG, to initiate DPC proposal and convene timely DPC meeting to grant promotion to the post of


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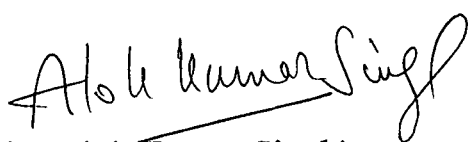
Deputy Director General (ME). Detailed CA has been filed from the other side wherein, initial objection has been raised in respect of multifarious reliefs which have been sought, which according to respondents is not permissible under relevant provisions of act and rules.

3. The learned counsel for the applicant however, wants to confine his prayer to the extent that his pending representations may be directed to be disposed of by the competent authorities so that some of the pending matters may be sorted out and it may not give rise to avoidable litigation. Keeping in view, this submission, this Tribunal is not adverting to the grounds mentioned in the O.A. As far as, the aforesaid request for directing the concerned authorities to dispose of the pending representations is concerned, the learned counsel for the respondents has no substantial objection.

4. Having regard to the aforesaid facts and circumstances and with the consent of the learned counsel for the parties, this OA is finally disposed of with a direction that the applicant may move comprehensive representation afresh containing all the relevant points mentioned in his pending representations to the authorities concerned within a period of three weeks from today and if such a representation is moved accordingly, the respondents shall make every endeavor to dispose of the same within a period of 6 months.

No order as to costs.


(S. P. Singh)
Member(A)


(Justice Alok Kumar Singh)
Member (J)

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